

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY STATE EXECUTIVE COMMITTEE

No.104/PSEC/COVID19/2021

Puducherry, dt.06/01/2022

ORDER.

Sub: PSEC -Containment of Resurgence of COVID 19 – Additional instructions - Issued.
Ref: Order No.104/PSEC/COVID19/2021 dated 30/12/2021 of the State Executive Committee, Puducherry.

The Govt. of Puducherry has issued lockdown orders to contain the spread of COVID-19 virus vide No.104/PSEC/COVID19/2021 dated 30/12/2021 effective upto 31st January, 2022 (mid-night).


2. In view of the surge in Omicron variant cases in the country and existing threat of third wave of COVID-19 in the UT of Puducherry, in addition to the existing restrictions the following are imposed for compliance by all concerned;

- (i) In Malls/ Market complexes/ Shops, customers not exceeding 50% of capacity shall be allowed by ensuring adequate ventilation or reduced number of customers as considered appropriate, shall be allowed.
- (ii) Intra district and inter district public transport shall be permitted to operate with 50% seating capacity.
- (iii) Cinemas/ Theatres/ Multiplexes shall be permitted to operate with 50% seating capacity by strictly following SOP issued in this regard.
- (iv) Restaurants/ Hotels/ Bars/ Liquor shops/ Hospitality sector establishments shall be permitted to operate with 50% customers at a time.
- (v) Auditoriums/ Kalaiarangams shall be permitted to function with 50% spectators by following SOP.
- (vi) Beauty Parlour, Salons and Spas shall be permitted with 50% customers at a time.
- (vii) Gymnasiums and Yoga training centres shall be permitted with 50% customers at a time
- (viii) "Kudamuzhaku" and "Kumbabishegam" of temples shall be performed by the priests of the temples without participation of public/ devotees.
- (ix) All exhibitions shall be conducted with 50% of the capacity of the venue at a time.

3. The Educational Institutions shall function as per the directions of the Directorate of School Education/ Directorate of Higher and Technical Education and the extant SOP in this regard shall be followed.

4. This order will take immediate effect and will be in force **upto 31/01/2022 (mid night)**.

5. This issues as per the directions of the Government/ Hon'ble Lieutenant Governor, Puducherry.


(ASHOK KUMAR, I.A.S.)
SECRETARY (R&R) /
MEMBER SECRETARY (SEC)

To

1. All Members of PSDMA, Puducherry.
2. All Members of the State Executive Committee, Puducherry
3. All Commissioner-cum-Secretaries to Government, Puducherry
4. The Director General of Police, Puducherry.

5. The District Collector - Cum - Chairman, DDMA, Puducherry / Karaikal.
6. The Regional Administrator, Mahe / Yanam.
7. All Heads of Departments, Puducherry

Copy to:

1. The Hon'ble Chief Minister, Puducherry
2. The Chief Secretary to Govt., Puducherry
3. The Secretary to HLG, Puducherry.